## Central Administrative Tribunal Principal Bench, New Delhi

CP No. 128/2018 OA No. 3377/2012

New Delhi this the 10th day of August, 2018

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Shyam Lal (Deceased) S/o Dhan Singh through LR Sant Ram, S/o Late Sh. Shyam Lal R/o Om Nagar, Near Somnath Mandir, Distt. Jind, Haryana

- Applicant

(By Advocate: Sh. U. Srivastava)

Versus

- Shri Vishwesh Chaube, General Manager, Northern Railway, Baroda House, New Delhi
- Anshul Gupta,
  Divisional Railway Manager,
  Northern Railway,
  Estate Entry Road, New Delhi

- Respondents

(By Advocates: Mr. VSR Krishna and Mr. Shailendra Tiwary)

## **ORDER** (Oral)

## Ms. Nita Chowdhury, Member (A):

Both the parties are present.

- 3. The respondents have complied with the orders of this Tribunal dated 16.07.2014 in OA No. 3377/2011and 24.07.2017 in MA No. 1260/2015. However, the learned counsel for the applicant seeks to challenge the order now passed by the respondents, if he is so advised, in accordance with law.
- 4. In view of the above, we find substantial compliance with the aforesaid orders of this Tribunal. Accordingly, CP is closed with

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liberty to the applicant, if any grievance still survives, he may seek legal remedy available to him under law. Notices issued to the respondents stand discharged.

(S.N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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